

LISTED ON : 27.07.2015
BEFORE COURT NO.: 10
ITEM NO.: 47

SECTION-IX
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 10430 OF 2014
WITH PRAYER FOR INTERIM RELIEF

RAJESHWAR BABURAO BONE.

....PETITIONER

-VERSUS-

STATE OF MAHARASHTRA & ANR.

...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before the Hon'ble Court on 24/04/2015, when the Court was pleased to pass the following order:-

"As prayed for, this matter is adjourned for four weeks for filing counter affidavit."

Thereafter, the matter above-mentioned was again listed before the Hon'ble Court on 01/07/2015, when the Court was pleased to pass the following order:-

"The matter is adjourned by four weeks."

It is submitted for the information of Hon'ble Court that pursuant to the aforesaid order, Mr. Nishant R Katneshwarkar, Standing Counsel for the State of Maharashtra has neither filed vakalatnama nor filed counter affidavit on behalf of both the respondents so far, though appeared before the Hon'ble Court.

Service of notice is complete.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this the 24th day of July, 2015.

ASSISTANT REGISTRAR

Copy to :

Mr. S, P Adgaonkar, Advocate

V

ASSISTANT REGISTRAR

